

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**
- 4. Shri A.H. Jung, Member**

IA No. 9/2005
in Review Petition No. 37/2005
in Petition No. 196/2004

In the matter of

Review of Commission's order dated 28.2.2005 in Petition No. 196/2004 (suo motu) – revision of O&M expenses for the year 2001-02 to 2003-04

And in the matter of

National Thermal Power Corporation Ltd	
Petitioner		
Vs		
Delhi Transco Limited and others	Respondents

ORDER

The Commission in its order dated 28.2.2005, in Petition No. 196/2004 (Suo motu) had directed re-calculation of O&M charges for the period 1.4.2001 to 31.3.2004 based on the following escalation factors applicable in case of thermal power generating stations:

2000-01	2002-03	2003-04	2004-05
4.45%	3.49%	2.70%	4.62%

2. The petitioner was directed to adjust or refund the excess amount, if any, already recovered from the State utilities by 10.5.2005 and a compliance report in this regard was directed to be submitted to the Commission.

3. The petitioner has since filed an application for review of the order dated 28.2.2005. The application is listed for hearing on admission on 19.5.2005.

4. In the present IA, the petitioner has prayed for extension of time for compliance of the order dated 28.2.2005 pending hearing of the application for review.

5. In the circumstances, it is directed that compliance of the order dated 28.2.2005 shall be held in abeyance till hearing of the review petition, that is, 19.5.2005. List this IA along with the review petition.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(A.K.BASU)
CHAIRMAN

New Delhi dated the 6th May 2005